

30/10/00  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

*Sahil*  
31/1/08

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

CA No. 289 & 91.

Smt. K. A. Azumugam . . . . . Applicant(s)  
Versus-

Union of India . . . . . Respondent(s)

Mr. A. Ahmed . . . . . Advocates for Applicant(s)

Mr. S. Ali, Sr. C. G. S. C. . . . . Advocates for Respondent(s)

Office Notes Date Courts' Orders

This application is in  
form and within time  
C. F. of Rs. 50/-  
deposited vide  
IPO/RD No 346985  
Dated 12/11/96

*Summons*  
S. Registrar, 18/12  
18/12

20.12.96 Mr A. Ahmed for the applicant.  
Mr S. Ali, Sr. C. G. S. C for the respondents.

This application has been submitted by the applicant seeking for a direction to the respondents to offer him a full and fresh tenure of 3 years in Bhutan under the circumstances stated by him in the present application and his representation dated 25.7.96. This representation of the applicant is pending disposal of the respondents.

Heard Mr Ahmed for admission and perused the contents of the application and the reliefs sought. I consider that this application need not be admitted at this stage but it is to be disposed of with a direction to the respondent No.2, to dispose of the representation dated 25.7.96 (Annexure-4) of the applicant.

Accordingly, the application is disposed of with a direction to the respondent No.2, the Chairman, Central Water Commission, Sewa Bhawan, R.K.Puram, New Delhi to dispose of the representation of the applicant within 3 months from the date of receipt of a copy of this order by a speaking order.

contd..

20.12.96

The application is disposed of with the above order. No order as to costs.

*69*

Member

pg

26.12.96

Copy of the order  
has been issued to the  
parties alongwith L. Adcart  
of the parties rule No.

OF to O6 dtd. 1/1/97.

*sh  
26/12*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH AT GUWAHATI.

105  
O.A. NO. 289 OF 1996

Shri K. Arumugam

APPLICANT

= versus =

Union of India & Others

RESPONDENTS

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Received  
Cpt.  
FBI  
8.1.96  
15/11/96

Dated :

Filed by -

Abdul AHMED  
Advocate.

Central Administrative Tribunal  
Guwahati Bench

18 DEC 1996

Guwahati Bench  
P.M.D. 1996

Filed by  
Abd. AHMED  
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH AT GUWAHATI

Application under Section 19 of the Administrative  
Tribunal Act, 1985.

Case No. O. A. 289 of 1996

B E T W E E N

Shri K. Arumugam

— APPLICANT —

= versus =

Union of India & others

— RESPONDENTS —

1. Details of the applicant : K. ARUMUGAM  
Nagar
- II. Father's name : Late A. Kurusamy Nalar.
- III. Designation and : Junior Engineer,  
office in which  
employed. North Eastern Inv. Diyn No. III,  
Central Water Commission,  
Post Box No. 144, Itanagar,  
Arunachal Pradesh-791111.

2. Particulars of Respondents:

1. Name and/or designation of the Respondents. 1. Union of India, represented by the Secretary, Ministry of Water Resources, New Delhi.

19 DEC 1996

Supreme Bench  
गणपति नगरी

- 2 -

2. The Chairman,

Central Water Commission,

Room No.528, Seva Bhawan,

R.K.Puram, New Delhi-66.

3. The Chief Engineer,

Brahmaputra & Barak Basin,

Central Water Commission,

"Jamir Mansion" Nonghilliong,

Shillong-793014.

4. The Chief Engineer,

Testa Basin,

House No.196,

Central Water Commission,

Jyothi Nagar,

Opp. Don Bosco School,

Siliguri-734401, West Bengal.

5. The Superintending Engineer

(Co-ordination),

Office of the Chief Engineer,

Brahmaputra & Barak Basin,

Central Water Commission,

"Jamir Mansion", Nonghilliong,

Shillong-793014.

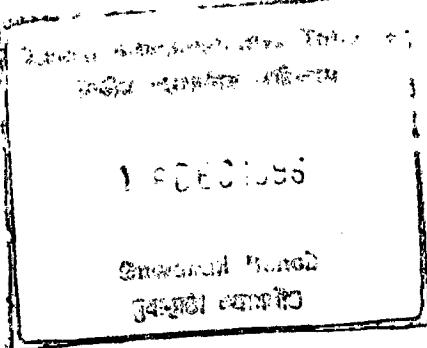
6. The Superintending Engineer,

North Eastern Investigation Circle

Central Water Commission,

"Jamir Mansion", Nonghilliong,

Shillong-793014.



- 3 -

: 7. The Superintending Engineer,  
Investigation Circle,  
Central Water Commission,  
Tadong,  
Gangtok,  
Sikim - 737102.

3. Particulars of the order against the application is made.

The application is filed against the order of transfer order issued by the Superintending Engineer (Co-ordination) Shillong No.2(2)/Sankosh-96/BBB-946-55, dated 29.4.96 (Annexure - 2).

4. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation

~~.....~~ The applicant further declares that the application is within the Limitation prescribed in Section 21 of the Administrative Tribunal Act, 1983.

6. Facts of the case are given below.

6.1 That your applicant is an Indian citizen by birth and as such he is entitled to all the rights and privileges guaranteed under the Constitution of India.

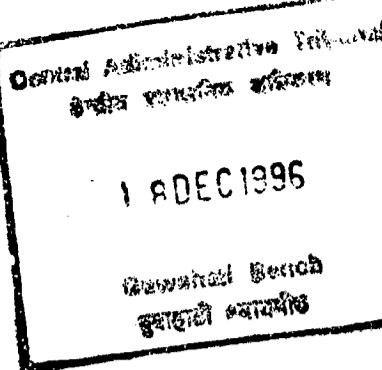
6.2 That your applicant is a Junior Engineer. - under Central Water Commission and he is now working as Junior Engineer, North Eastern Investigation Division No.III, Central Water Commission at Itanagar, Arunachal Pradesh.

6.3 That your applicant has been posted as Junior Engineer in Andaman from December 1989 to February 1991. From 1991 March to 1993 June at Silchar in North Eastern Zone. After that your applicant was transferred to Trivandrum which is nearer to his home town and he joined in Trivandrum in July 1993.

6.4 That your applicant has been transferred from South Western Rivers Sub Division, Central Water Commission, Trivandrum to Bhutan Investigation Division, Central Water Commission, Phuntsholling, Bhutan vide CWC Order No.7/1/92 Estt-VI dated 12.8.93 for a fixed tenure period of 3(three) years..

• ANNEXURE-1 is the photocopy of the order No.7/1/92 Estt-VI dated 12.8.93 issued by the Under Secretary (IS) Central Water Commission.

6.5 That it may be worth to mention that after joining of your applicant under Bhutan Investigation Division, C.W.C., Phuntsholling, Bhutan, a new Investigation Division namely, Sankosh Investigation Division Phuntsholing, Bhutan was created at Phuntsholing.



Bhutan for a short duration to prepare a Project report on Sankosh Multipurpose Project. Some Junior Engineers were transferred/posted in the said Sankosh Investigation Division, Phuntsholing, Bhutan. In their transfer/posting order of Bhutan Service the Main Central Water Commission has clearly mentioned the Division's name as Sankosh Investigation Division under which they were posted. After completion of said project report, preparation as there was no work under the Sankosh Investigation Division, C.W.C., Phuntsholing, Bhutan, the said Division has been closed on 31.3.96. Surprisingly due to this reason the Superintending Engineer (Co-ordination), Office of the Chief Engineer, Brahmaputra & Barak Basin, Central Water Commission, Shillong transferred the applicant from Bhutan to Itanagar, Arunachal Pradesh alongwith some of the Junior Engineers. Although the applicant was working under Bhutan Investigation Division, C.W.C., Phuntshiling, Bhutan which is still functioning with handful of its works.

ANNEXURE - 2 is the photocopy of order  
No. 2(2) Sankosh - 96/BBB-945-55 dated 9th  
April 1996.

ANNEXURE-2(a) is the photocopy of Office Order  
No. BID/CR-27/96/1646-49 dated 14.4.96.

6.6 That due to above transfer ~~1996~~ your applicant could not complete the fixed tenure of 3 years. He has

*24-4-1*  
/cont.... 6 /

1 DEC 1986

Gowahati Branch  
Assam - 781003

10

- 6 -

completed 2 years and 12 days service against the fixed tenure of 3 years as mentioned in the transfer order from Trivandrum to Bhutan issued by the Head Office of Government of India, Central Water Commission, New Delhi.

6.7 That as per general practice of transfer to Foreign Service, the Head Office of Central Water Commission, New Delhi used to issue posting order and repatriation order of the candidate. But in this case the Superintending Engineer(Co-ordination) has issued the transfer/repatriation order from Bhutan to your applicant. All Junior Engineers at present working under Bhutan Investigation Division were originally posted/transferred to Sankosh Investigation Division by the Head Office, Central Water Commission, New Delhi.

6.8 That it may be worth to mention that there was a closure of Division office namely Bhutan Hydel Division, Central Water Commission, Tongra, Bhutan in August/September 1988. The staff of Bhutan Hydel Division, C.W.C. Tongra, Bhutan were shifted from Bhutan. But none of the staff of Bhutan Investigation Division, Phuntsholing, Bhutan were disturbed due to that closure.

/cont... 7 /

6.9 That your applicant further begs to state that the Field Chief Engineer's office got no power to issue direct order for posting to Bhutan as well as repatriation from Bhutan, as it is a foreign service outside India. But in case of your applicant it could not understand under what interest and power the Superintending Engineer (Co-ordination), B & B, Basin, C.W.C., Shillong issued the order of transfer from Bhutan to Itanagar(Arunachal Pradesh).

6.10 That the applicant further begs to state that Bhutan service provides some attractive monetary benefit i.e. monthly salary approximately Rs.12,000/ P.M. Generally the vacancies in Bhutan the application of the candidates would be processed in the Head Office of Central Water Commission by a Selection Committee and select suitable candidates. Further the candidate would be posted in Bhutan on transfer basis after Vigilance clearance and obtaining clearance from Ministry of External Affairs, Govt.of India. The tenure in Bhutan would be given clearly in the transfer order.

6.11 That the applicant further begs to state that your applicant sacrificed his earlier posting i.e. Trivandrum near his home district i.e. Kanyakumari as he has been transferred to Bhutan and as such

he lost his monetary benefit as well as posting near to his home town.

6.12 That the applicant begs to state that Higher Officer of Central Water Commission playing trick to accommodate their favourable Junior Engineers in Bhutan by transferring him to Itanagar without completing his tenure of three years. Although he was selected for the particular Division i.e. Bhutan Investigation Division, Phuntsholling, Bhutan.

6.13 That one of the Junior Engineers namely, Shri Bindeswar Singh was retained in Bhutan Investigation Division, Central Water Commission, Bhutan more than his tenure due to influence of higher officer, your applicant was allowed to join in Bhutan Investigation Division, Central Water Commission, Bhutan on April, 1994 for a tenure of 3 years and the tenure period expires on April, 1997.

6.14 That the applicant begs to state that he has rendered service in North Eastern Region from December 1989 to June 1993. Though the Govt. of India laid down foreign service to the employees those who were served in North Eastern Region as one of the incentive, the Superintending Engineer (Co-ordination), Shillong has not

considered any weightage for his N.E.Region service while transferring me from Bhutan. But the Junior Engineers who are now accommodated in Bhutan Investigation Division did not complete full tenure in N.E.Region except one or two. Some of the Junior Engineers had not even posted in N.E.Region so far.

6.15. That the applicant further begs to state that after knowing that some staffs from Bhutan Investigation Division may be shifted on closure of Sankosh Investigation Division, Bhutan, your applicant submitted a representation through proper channel addressed to the Chairman, Central Water Commission, New Delhi on 4.4.96 with a request to retain him in Bhutan Investigation Division. But nothing has been done. Again your applicant submitted another representation through proper channel addressed to the Chairman, Central Water Commission, New Delhi on 25.7.96 with a request for a fresh tenure of 3 years in Bhutan Investigation Division since he has already been relieved from Bhutan and joined on duty in NEID-III, C.W.C., Itanagar, Arunachal Pradesh. The second representation has also been simply ignored and no response has been received so far.

1 PDEC 1996

Convenor Bench  
संचालकी बैठक

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ANNEXURE-3 is the photocopy of representation submitted by the applicant on 4.4.96 to the Chairman, C.W.C., New Delhi.

ANNEXURE-3(a) is the photocopy of forwarding letter of representation submitted by the applicant on 4.4.96 to Chairman, C.W.C., New Delhi.

ANNEXURE - 4 is the photocopy of representation submitted by the applicant on 25.7.96.

ANNEXURE - 4(a) is the photocopy of forwarding letter of representation submitted by the applicant on 25.7.96.

6.16 That the applicant submits that the procedure adopted by the authority in the case of applicant is improper, malafide and illegal and as such the transfer order of the applicant is improper, ~~is~~ malafide and illegal without jurisdiction.

6.17 That the applicant further begs to state that he has been punished by the respondents by posting again in N.E. Region which is far away from his home and as such the transfer is illegal, malafide and improper.

10 DEC 1996

Central Water  
Commission

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7. Relief sought for :

Under the facts and circumstances narrated above it is prayed that the Hon'ble Tribunal may be pleased to admit this petition, call for the records and also to direct the Respondents to offer your applicant a full and fresh tenure of 3 (three) years in Bhutan (Foreign Service).

8. Grounds for relief with legal provision:

8.1 For that due to above reasons narrated in detail the transfer order of applicant is prima facie illegal, malafide, and improper, without jurisdiction and hence liable to be quashed.

8.2 For that the order of posting/transfer to Bhutan Service or Foreign Service should be issued from the Head Office, Central Water Commission, New Delhi. The Superintending Engineer(Co-<sup>O</sup>rdination), B & B Basin, C.W.C., Shillong has no authority to issue transfer order to the applicant and, as such, the transfer order is illegal, improper, malafide and without jurisdiction and, as such, the transfer order is liable to be quashed.

8.3 For that the Bhutan service was fixed for three year tenure as such there is no justification in denying the said benefit to the applicant and

denial has resulted in violation of Article 14, 16 and 21 of the Constitution of India in as much as other similarly situated employees have been granted the said benefit.

8.4 For that the applicant having fulfilled all the criteria laid down by selection committee of foreign service and he was selected for fixed tenure of 3 years service in Bhutan and, as such, the Respondents cannot deny the same to the applicant without any jurisdiction.

8.5 For that it is settled preposition of law that when some principles have been laid down in other personal who are similarly situated then the same principle should be granted to the other person also.

8.6 For that the applicant having been denied the said benefit without any reasonable excuse without affording any opportunity on being heard there is clear violation of the principles of natural justice and accordingly proper reliefs are required to be granted to the applicant.

9. Details Remedies exhausted.

That the applicant declares that he has availed of the remedies available to him under the Service Rules etc.

10. Matters not pending with any Court etc:

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law as any authority of any other Bench of the Tribunal.

11. Particulars of the Bank/I.P.O.in respect of the application fee .

1. Number of I.P.O. - B09 346989

2. Name of issuing Post Office - Guwahati

3. Date of issue of I.P.O.- 12.11.96

4. P.O. at which payable - Guwahati

12. Details of Index .

In Index in duplicate containing the

documents to be relied upon is enclosed.

13. List of Enclosures - As per Index.

VERIFICATION

I, Shri K.Arumugam, son of late A. Kurusomy  
<sup>Nagam</sup>  
Nahar, serving as Junior Engineer, North Eastern  
Investigation Division No.III, Central Water  
Commission, Itanagar, Arunachal Pradesh, do hereby  
verify that the statements contained in para from  
1 to 13 of the application are true to my knowledge  
and belief and information and I have not suppressed  
any material facts.

And I sign this verification on this 14<sup>th</sup> day  
of NOvember, 1996 at Guwahati.

  
(K. ARUMUGAM)  
DECLARANT.

No. 7/1/92-Estt. VI  
Government of India  
Central Water Commission

Room No. 528, Sewa Bhawan,  
R.K. Puram, New Delhi-66.

Dated :

12/8/93

OFFICE ORDER

The following transfers/postings of Junior Engineers  
are hereby made with immediate effect in public interest :

S.No.	Name of J.E.	Present Office	Future Posting
1.	Sh. Anil Kumar Verma	NEID-II, Aizawl	B.I.D., Bhutan
2.	Sh. M.R.R. Nair	S.W.R Division Cochin	-do-
3.	Sh. Sukhdev Singh	C.I.C., Gangtok	-do-
4.	Sh. Shoukat Ali Azad	E.G.D.-V, Patna	-do-
5.	Sh. K. Arumugham	C.E.(SR), Trivendram	-do..
6.	Sh. M. Kotariah.	B.I. Division Bhutan	Chief Engineer(NER) Shillong.
7.	Sh. Bindeshwar Singh	B.I. Division Bhutan	Chief Engineer(NER) Shillong.

The postings of officials at S. No. 1 to 5 in B.I.D.,  
Bhutan will be for a period of 3 years on transfer basis.

  
(DAYA CHAND)  
UNDER SECRETARY (ES)

Copy to :

1. PAO, CWC, New Delhi.
2. Chief Engineer (NER), Shillong.
3. Chief Engineer (SR), Coimbatore.
4. Chief Engineer (ER), Patna.
5. Superintending Engineer, Middle Ganga Circle, Varanasi.
6. Superintending Engineer, North Eastern Investigation Circle, Shillong.
7. Executive Engineer, Bhutan Investigation Division, Phuntsholing, Bhutan.
8. Persons concerned.

*Attested  
by  
Daya Chand*

GRAM "CENERO"



भारत सरकार  
केन्द्रीय जल विधीन  
ब्रह्मपुत्र एवं बारक बेसिन  
"जमीर मैन्सन" नांगशिल्यांग, नौगंथमार्ड  
शिलांग - 793014

GOVERNMENT OF INDIA  
CENTRAL WATER COMMISSION  
BRAHMAPUTRA & BARAK BASIN  
"JAMIR MANSION" NONGSHILIANG, NONGTHYMMAI  
SHILLONG - 793014

Annexure - 2

PHONE : (0364) 226891

(0364) 223495

FAX. : (0364) 226865



संख्या / No. 2(2) / Sankosh-96/BBB- 7/16-55

दिनांक Dated 09 APR 1996

OFFICE ORDER

Consequent upon closure of Sankosh Investigation Division, Phuentsholing ( Bhutan ) w.e.f. 1.4.96 Vide CWC, New Delhi's Office Order No. A-11011/1/94-Coord/536 dt. 25.03.96, the following Jr. Engineers working under Sankosh Inv. Division, Phuentsholing/BID are hereby transferred to the places shown under the B & B Basin, CWC, Shillong as under, in public interest.

SL. No.	Name & designation of incumbents	Places where posted	Remarks
1.	Sh. Sukdev Singh, JE	NEISD-V, CWC, Shillong	
2.	Sh. S.A. Azad, JE	Phulbari Site W. Garo Hills Meghalaya.	Under NEID-I
3.	Sh. M.R.R. Nair, JE	NEID-III, Itanagar	For further reposting by the Ex. Engineer concerned.
4.	Sh. A.K. Verma, JE	- do -	
5.	Sh. K. Arumugam, JE	- do -	
6.	Sh. A.K. Das, JE	NEID-II, Aizawl	For reposting to Kolodunge-II G & D Site by Ex. Engr. concerned

This issues with the approval of Chief Engineer, B & B Basin, CWC, Shillong.

Attested  
A. Sekhar  
Advocate

A. Sekhar  
( A. SEKHAR )  
SUPTDG. ENGINEER (C)

10/8/96  
collected 8:00 AM  
ISD-II, Cherrapunji, Shillong  
on 10-8-96

2. Copy to :-

1. The Suptdg.Engineer, Central Inv.Circle, CWC, Gangtok (Sikkim).
2. The Suptdg.Engineer, Meghna Circle, CWC, Silchar.
3. The Suptdg.Engineer, NEIC,CWC, Shillong.
4. The Under Secretary, (Estt.VI Section), CWC, New Delhi.
5. The Ex.Engineers, NEID-I, Silchar/ NEID-II, Aizawl/ NEID-III, Itanagar, Sh.U.K.Sen, JE, who is under order of transfer to L.B.Divn, CWC, Jalpaiguri, vide T.O.Order No.1/4(B)/95-BBB/ 2580-84 dt. 13.11.95 may be relieved immediately.
6. Person Concerned.
7. Office Order file.
8. File No. 1/4(B)/95-NERO

*Shri V. Manmohan*

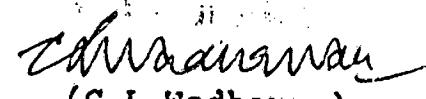
*Approved*  
*Self of*  
*Advocate*

No. RWD/CR-27/96/ 1640-49  
GOVERNMENT OF INDIA  
CENTRAL WATER COMMISSION  
BHUTAN INVESTIGATION DIVISION  
P.R. NO. 5, PHUENTSHOLING (BHUTAN)

Dated 14-4-96

OFFICE ORDER

Consequent upon his transfer from Investigation Sub-Division No. II, CWC, Chenary under Bhutan Investigation Division, CWC, Phuentsholing to North Eastern Investigation Division No. III, Itanagar vide Chief Engineer, B&RR, CWC, Shillong's Office Order No. 2(2)/Sankosh-96/BBB/946-55 dated 9.4.96 Shri K. Arumugam, Junior Engineer of Investigation Sub-Division No. II, CWC, Chenary is relieved from his duties w.e.f. 16.4.96 (A.N) with directions to report for duty to the Executive Engineer, North Eastern Investigation Division No. III, Itanagar for further posting.

  
(C.L. Wadhawan)  
Executive Engineer

CC:

1. The Under Secretary (ES), CWC, Sewa Bhawan, R.K.Puram, New Delhi-66 for favour of kind information with reference to his letter referred to above.
2. The Superintending Engineer (Coordn), Brahmaputra Barak Basin, CWC, Jamir Mansion, Nongshilliang, Shillong-14 for favour of his kind information.
3. The Superintending Engineer, Investigation Circle, CWC, Tadong, Gangtok, Sikkim for favour of kind information.
4. The Superintending Engineer, North Eastern Investigation Circle, CWC, Shillong for information and necessary action please.
5. The Executive Engineer, North Eastern Investigation Division No. III, P.O.Box 144, Chimpoo, Itanagar.
6. The Pay & Accounts Officer, CWC, Sewa Bhawan, R.K.Puram, New Delhi-66 for information.
7. Shri K. Arumugam, Junior Engineer, ISD-II, CWC, Chenary.
8. The Assistant Engineer, ISD-II, CWC, Chenary.
9. Accounts Branch, Divisional Office
10. Personal file

*10/8/96  
Collected from  
CWC, Chenary, Bhutan  
(30.3.96)  
on 10-8-96  
Affixed  
J.L.S.  
Advocate*

From :-

K. Arumugam,  
Junior Engineer  
Central Water Commission,  
Inv. Sub-division No. II,  
Chenary, Trashigang  
(Bhutan)

To

The Chairman,  
Central Water Commission,  
Sewa Bhawan, R.K.Puram,  
New Delhi - 66

(Through Proper channel)

Sub :- Request for Completion of Tenure posting of Three years under Bhutan Investigation Division.

Ref :- (i) Commission's Circular No.7/1/92-Estt.VI dt.7.8.1992  
(ii) Commission's order No.7/1/92-Estt.VI dt.12.8.93.

Sir,

With due respect I would like to submit the following few lines for favour of your kind consideration.

The Central Water Commission Circulated a circular for posting in Bhutan vide reference (i) where in no time span of tenure has been mentioned. As I applied against said circular, I have been selected and transferred under Bhutan Investigation Division, Phuntsholing (Bhutan) vide Commission's order cited in reference (ii). In this transfer order the tenure of posting in Bhutan is mentioned as three years clearly.

Later on an other Division named Sankosh Investigation Division has been incepted in Bhutan. Some Junior Engineers were also posted under this Division against the Commissions circular No.29/3/94-Estt.VI dt.21st/22nd April 1994. In this circular it is clear that the posting of these Junior Engineer are for the purposes of Sankosh Investigation Division works

*A. H. S.  
S. H. A.  
A. H. A.*

contd page 2

Now it is understand that Sankosh Investigation Division is going to be wound up shortly as this Division has completed the works and the Junior Engineers working under this Division would likely to be transferred in Bhutan Investigation Division, Phuntsholing by replacing the Junior Engineers already working under Bhutan Inv. Division including myself. In this connection I would like to submit that in case such replacement has been made to accommodate the Junior Engineers of Sankosh Inv. Division in Bhutan Inv. Division it would be a injustice against the Junior Engineer of Bhutan Inv. Division including myself.

In the light of the above I would like to request your highness to offer me chances to continue my job in Bhutan for the balance period of three years tenure please.

Thanking you very much Sir,

Yours faithfully,

*4/4/96*  
Junior Engineer

Copy submitted in advance to the Chairman, Central Water Commission, R.K.Puram, New Delhi - 66 for favour of kind information please.

*4/4/96*  
Junior Engineer

*Attested  
S.M. Dhinakar*

GOVERNMENT OF INDIA  
INVESTIGATION SUB-DIVISION NO.II  
CENTRAL WATER COMMISSION  
CHENARY:TRASHIGANG(BHUTAN)

NO.ISD.II/2a/96 1148 to 149

Date- 15-4-96.

TO

THE EXECUTIVE ENGINEER  
BHUTAN INVESTIGATION DIVISION  
CENTRAL WATER COMMISSION  
PHUENTSHOLING:BHUTAN

Sub:- Request for completion of tenure posting of  
three years under Bhutan Inv.Division,CWC,  
P'lling Shri-K.Arumugam,JE.

Sir,

Please find enclosed herewith representation  
from Shri-K.Arumugam,JE addressed to the chairman,  
CWC, New Delhi for further disposal at your end ple-  
ase

Yours faithfully

Ends)- above.

( Swatanter Kumar )

Assistant Engineer,  
Inv. Sub-Division No- II,  
Central Water Commission,  
Chenary, Trashigang (P o)  
East Bhutan

✓ Copy to:- Shri-K.Arumugam,JE for information.

( Swatanter Kumar )

Assistant Engineer,  
Inv. Sub-Division No- II,  
Central Water Commission,  
Chenary, Trashigang (P o)  
East Bhutan

Attest  
S. H. S.  
Swatanter

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From

K. Arumugam,  
 Junior Engineer,  
 North Eastern Inv. Divn-III,  
 Central Water Commission,  
 Post Box No.144,  
 Itanagar (Arunachal Pradesh)

To

The Chairman,  
 Central Water Commission,  
 Sewa Bhawan,  
 R. K. Puram, New Delhi.

(Through Proper Channel)

Sub: Request for a fresh tenure of three years in Bhutan or permission to approach Court of Law.

Ref: No. 7/1/92-Estt-VI dated 12/8/1993.

Sir,

With due respect I would like to submit a few lines regarding posting in Bhutan.

I was transferred from South Western River Sub Divn, Trivandram to Bhutan Investigation Division, Bhutan vide Central Water Commission's order (Photo copy enclosed for ready reference) cited in reference for a tenure of 3 years on transfer basis. I was allowed to join in Bhutan Investigation Division in the begining of April, 94 as Shri Bindeshwar Singh, Junior Engineer who had been transferred from Bhutan Inv. Division, Bhutan vide same order (vide Sl. No.7) got extension to continue his service in Bhutan beyond his tenure period.

Further, I have been relieved from Bhutan on 16/4/96 by the Executive Engineer, Bhutan Inv. Divn, Bhutan with a direction to report duty in North Eastern Inv. Divn-III, Itanagar, Arunachal Pradesh vide his office order No. BID/CB-27/96/1640-49 dt. 14/4/96 through FAX without issuing transfer order from Main C.W.Commission. Thus I have not been allowed to complete the tenure in Bhutan as mentioned in Central Water Commission's order cited in reference.

While comparing the case of Shri Bindeshwar Singh, Junior Engineer and my case, Shri Bindeshwar Singh has allowed to serve in Bhutan more than the tenure fixed by Central Water Commission. But I have not been allowed to serve in Bhutan to complete the tenure fixed in the Central Water Commission's order.

Therefore, as I have been transferred before completion of my tenure in Bhutan, I humbly request your highness that I may kindly be offered a fresh tenure of 3 years to serve in Bhutan by accomodating me along with the existing strength of Bhutan Investigation Division.

In case the above request is not considerable by your highness, I may kindly be allowed to approach Court of Law for seeking redress.

*(Affectionately  
 Best regards  
 Arumugam)*

Yours faithfully;

*25/7/96*  
 ( K. Arumugam )  
 Junior Engineer

NEID-III, CWC, PB-144, ITANAGAR

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NEID/III/PF-82

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Date 3-8-96

To

The Superintending Engineer  
North Eastern Inv. Circle  
Central Water Commission  
Shillong-14 (Meghalaya).

Sub : Application of Shri K.Arumugam, J.E. regarding for  
fresh tenure of three years in Bhutan or Permission  
to approach court of Law.

Sir,

Kindly find enclosed herewith an application dated  
25.7.96 (in triplicate) of Shri K.Arumugam, J.E. addressed  
to the Chairman, CWC, New Delhi requesting for a fresh  
tenure of three years in Bhutan or permission to approach  
court of Law, for necessary action.

Yours faithfully,

( D. P. Singh )  
Executive Engineer

Enclo :- As above.

✓ Copy to Shri K.Arumugam, J.E. for information.

( D. P. Singh )  
Executive Engineer

Abotted  
D.P.S.  
About